

**FIR No. 68/2020
PS Anand Parbat
U/s 188 IPC**

06.08.2020

Fresh charge sheet filed. It be checked and registered.

Present : Ld. APP for the State through VC.
IO HC Ashok Kumar Meena in person.

Put up for before concerned court on 07.08.2020.

**(Sonam Gupta)
Duty MM/West/THC/Delhi
06.08.2020(k)**

**FIR No. 130/2019
PS Anand Parbat
U/s 323/341/34 IPC**

06.08.2020

Fresh charge sheet filed. It be checked and registered.

Present : Ld. APP for the State through VC.
IO HC Ashok Kumar Meena in person.

Put up for before concerned court on 07.08.2020.

(Sonam Gupta)
Duty MM/West/THC/Delhi
06.08.2020(k)

**FIR No. 98/2019
PS Anand Parbat
U/s 287/338 IPC**

06.08.2020

Fresh charge sheet filed. It be checked and registered.

Present : Ld. APP for the State through VC.
IO HC Ashok Kumar Meena in person.

Put up for before concerned court on 07.08.2020.

**(Sonam Gupta)
Duty MM/West/THC/Delhi
06.08.2020(k)**

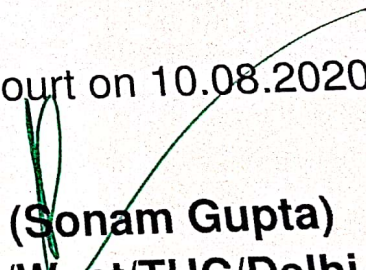
**FIR No. 278/2018
PS Anand Parbat
U/s 323/324/341/34 IPC**

06.08.2020

Fresh charge sheet filed. It be checked and registered.

Present : Ld. APP for the State through VC.
IO ASI Rajesh in person.

Put up for before concerned court on 10.08.2020.


**(Sonam Gupta)
Duty MM/West/THC/Delhi
06.08.2020(k)**

**FIR No. 243/2019
PS Anand Parbat
U/s 279 IPC & 185 MV Act**

06.08.2020

Fresh charge sheet filed. It be checked and registered.

Present : Ld. APP for the State through VC.
IO ASI Rajesh in person.

Put up for before concerned court on 10.08.2020.

(Sonam Gupta)
Duty MM, West/THC/Delhi
06.08.2020(k)

**FIR No. 798/2020
PS : Nihal Vihar
U/S 387/34 IPC**

06.08.2020

This is an application for bail U/s 437 Cr.P.C. of accused Amit Kumar.

Present:- Ld. APP for the state.
Sh.Sumeet Singh Shokeen, Ld Counsel for the accused through VC.

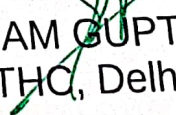
An application U/s 437 Cr.P.C. filed on behalf of accused wherein it is stated that he has been falsely implicated in the present case and is stated to be in JC since 01.08.2020 and he has no role in the alleged offence and thus, it is prayed that the accused be enlarged on bail.

Report filed by the IO. As per the report investigation is at initial stage.

Heard. Perused.

As per the report of IO, the investigation of the case is at initial stage. There are chances of his fleeing from the justice and influencing the witnesses. Thus, this Court is not inclined to grant the benefit of bail to the accused at this stage. Accordingly, application stands dismissed.

Copy of this order be sent to the Ld. Counsel for the accused through e-mail/whatsapp.


(SONAM GUPTA)
Duty MM, West, THQ, Delhi 06.08.2020

FIR No. 9276/2020
PS Paschim Vihar
U/s 379/411/34 IPC
06.08.2020

Present: Ld. APP for the State.
Sh. Anil Kumar Sharma, Ld. LAC for accused Ajay.

Argument heard on the bail application U/s 437 Cr.P.C. filed on behalf of the accused. It is stated that the accused is in JC for the offence U/s 379/411/34 IPC. Ld. Counsel for applicant/accused seeks interim bail in view of emergent conditions prevailing due to outbreak of COVID-19.

Keeping in view the fact that the accused is in custody and considering the health emergency on account of COVID-19 outbreak, he is admitted to interim bail of 45 days on his personal bond to the satisfaction of jail Superintendent concerned, who shall ascertain from PS concerned as to whether the address furnished by the accused is verified or not.

Accused shall surrender before the Jail Authority concerned after expiry of interim bail for the period of 45 days.

Copy of this order be sent to jail Superintendent concerned, which shall also be treated as release warrant.

Copy of this order be also given dasti, as prayed for.

(Sonam Gupta)
Duty MM/West/THC/Delhi
06.08.2020

Copy Received

*A Sharma
LAC
06/08/2020*

Copy of order sent to jail

FIR No.013667/2020
PS Khyala
06.08.2020

This is an application for releasing vehicle bearing no. DL-5SAL-4043 on Superdari.

Present:- Ld. APP for the State.
Applicant/registered owner in person.

Reply has been received by IO.

Report perused. As per the report, IO has mentioned that above mentioned vehicle is lying with police and police has no objection if the same be released to the original owner in the present case.

Keeping in view the report of IO and law laid down by Hon'ble High Court Of Delhi in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 and Crl. MA. No. 16055/2013** wherein interalia the law laid down by Hon'ble Supreme Court Of India in case titled as **Sunderbhai Ambalal Desai Vs. State of Gujrat, (2002) 10SC 283** has been reiterated SHO/IO of concerned PS is directed as under:

(i) to release the above mentioned vehicles to the registered owner subject to preparing detailed proper panchnama of above vehicle and after proper verification of the owner;

(ii) take photographs of abovementioned vehicle and file the same alongwith charge-sheet;

(iii) take security bond from applicant to indemnify the claimant, if any to the extent of value of aforesaid vehicle in future;

(iv) to get panchnama and photographs of abovementioned vehicle attested and countersigned by complainant, accused as well by applicant/RO and IO;

Applicant is also directed not to dispose off the vehicle in question without prior permission of the Court.

Photograph charges shall be borne by the applicant/RO.

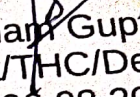
The IO shall not insist on payment of stamp duty in respect of the indemnity bond due to the prevailing situation on account of lockdown, however, the applicant is directed to furnish the stamp duty within 15 days from the date of re-opening of lockdown/courts to the IO and indemnity

Received
Mrs. Chhola
06/08/20

bond shall contain an undertaking by the applicant to this effect.

Application moved by applicant stands disposed off accordingly.

Order copy dasti to applicant as prayed.


(Sonam Gupta)
Duty MM/West/THC/Delhi
06.08.2020

FIR No. WD-MP-000179/2020
PS Maya Puri
06.08.2020

This is an application for releasing articles i.e mobile phone make I-Phone 11 on superdarl.

Present: Ld. APP for State.
Applicant in person.

IO has filed his reply. Taken on record.

This Court is of the considered view that the articles has to be released as per directions of Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.

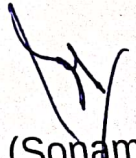
61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.

Considering the facts and circumstances and law laid down by higher courts, articles in question as per seizure memo i.e. mobile phone be released to the applicant on furnishing security bond as per valuation report. IO is directed to get done the valuation as well as photographs of the same prior to the releasing the same to the applicant as per directions of Hon'ble High Court.

Panchnama and photographs shall be filed in the court along with charge sheet.

Copy of this order be given dasti to applicant.

(Received order no.)
Suyata
06/08/2020


(Sonam Gupta)
Duty MM/West/THC/Delhi/06.08.2020

This is an application for releasing vehicle bearing no. DL-1PD-5140 on Superdari.

Present:- Ld. APP for the State.
Applicant/AR in person.

Reply has been received by IO.

Report perused. As per the report, IO has mentioned that above mentioned vehicle is lying with police and police has no objection if the same be released to the original owner in the present case.

Keeping in view the report of IO and law laid down by Hon'ble High Court Of Delhi in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013** and Crl. MA. No. 16055/2013 wherein interalia the law laid down by Hon'ble Supreme Court Of India in case titled as **Sunderbhai Ambalal Desai Vs. State of Gujrat, (2002) 10SC 283** has been reiterated SHO/IO of concerned PS is directed as under:

(i) to release the above mentioned vehicles to the rightful owner subject to preparing detailed proper panchnama of above vehicle and after proper verification of the owner;

(ii) take photographs of abovementioned vehicle and file the same alongwith charge-sheet;

(iii) take security bond from applicant to indemnify the claimant, if any to the extent of value of aforesaid vehicle in future;

(iv) to get panchnama and photographs of abovementioned vehicle attested and countersigned by complainant, accused as well by applicant/RO and IO;

Applicant is also directed not to dispose off the vehicle in question without prior permission of the Court.

Photograph charges shall be borne by the applicant/RO.

The IO shall not insist on payment of stamp duty in respect of the indemnity bond due to the prevailing situation on account of lockdown, however, the applicant is directed to furnish the stamp duty within 15 days from the date of re-opening of lockdown/courts to the IO and indemnity

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bond shall contain an undertaking by the applicant to this effect.

Application moved by applicant stands disposed off accordingly.

Order copy dasti to applicant as prayed.



(Sonam Gupta)
Duty MM/West/THC/Delhi
06.08.2020

Atishy Gu-7
06/08/2020

FIR No.0657/2020
PS Paschim Vihar West
06.08.2020

This is an application for releasing articles i.e mobile phone make Realme on superdari.

Present: Ld. APP for State.
Applicant in person.

IO has filed his reply. Taken on record.

This Court is of the considered view that the articles has to be released as per directions of Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.

Considering the facts and circumstances and law laid down by higher courts, articles in question as per seizure memo i.e. mobile phone be released to the applicant on furnishing security bond as per valuation report. IO is directed to get done the valuation as well as photographs of the same prior to the releasing the same to the applicant as per directions of Hon'ble High Court.

Panchnama and photographs shall be filed in the court along with charge sheet.

Copy of this order be given dasti to applicant.

(Sonam Gupta)

Duty MM/West/THC/Delhi/06.08.2020

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FIR No.561/2020
PS Khyala
06.08.2020

***This is an application for releasing Power Press Machine
on Superdari.***

Present:- Ld. APP for the State.

Applicant/rightful owner in person.

Reply has been received by IO.

Report perused. As per the report, IO has mentioned that above mentioned machine is lying with police and police has no objection if the same be released to the original owner in the present case.

Keeping in view the report of IO and law laid down by Hon'ble High Court Of Delhi in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 and Crl. MA. No. 16055/2013** wherein interalia the law laid down by Hon'ble Supreme Court Of India in case titled as **Sunderbhai Ambalal Desai Vs. State of Gujrat, (2002) 10SC 283** has been reiterated SHO/IO of concerned PS is directed as under:

(i) to release the above mentioned machine to the rightful owner subject to preparing detailed proper panchnama of above vehicle and after proper verification of the owner;

(ii) take photographs of abovementioned machine and file the same alongwith charge-sheet;

(iii) take security bond from applicant to indemnify the claimant, if any to the extent of value of aforesaid machine in future;

(iv) to get panchnama and photographs of abovementioned machine attested and countersigned by complainant, accused as well by applicant/RO and IO;

Applicant is also directed not to dispose off the machine in question without prior permission of the Court.

Photograph charges shall be borne by the applicant/RO.

The IO shall not insist on payment of stamp duty in respect of the indemnity bond due to the prevailing situation on account of lockdown, however, the applicant is directed to furnish the stamp duty within 15 days from the date of re-opening of lockdown/courts to the IO and indemnity



bond shall contain an undertaking by the applicant to this effect.

Application moved by applicant stands disposed off accordingly.

Order copy dasti to applicant as prayed.



(Sonam Gupta)
Duty MM/West/THC/Delhi
06.08.2020

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FIR No.007182/2019
PS Hari Nagar
06.08.2020

This is an application for releasing vehicle bearing no. DL-9SBJ-0216 on Superdari.

Present:- Ld. APP for the State.
Applicant/AR in person.

Reply has been received by IO.

Report perused. As per the report, IO has mentioned that above mentioned vehicle is lying with police and police has no objection if the same be released to the original owner in the present case.

Keeping in view the report of IO and law laid down by Hon'ble High Court Of Delhi in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 and Crl. MA. No. 16055/2013** wherein interalia the law laid down by Hon'ble Supreme Court Of India in case titled as **Sunderbhai Ambalal Desai Vs. State of Gujrat, (2002) 10SC 283** has been reiterated SHO/IO of concerned PS is directed as under:

(i) to release the above mentioned vehicles to the rightful owner subject to preparing detailed proper panchnama of above vehicle and after proper verification of the owner;

(ii) take photographs of abovementioned vehicle and file the same alongwith charge-sheet;

(iii) take security bond from applicant to indemnify the claimant, if any to the extent of value of aforesaid vehicle in future;

(iv) to get panchnama and photographs of abovementioned vehicle attested and countersigned by complainant, accused as well by applicant/RO and IO;

Applicant is also directed not to dispose off the vehicle in question without prior permission of the Court.

Photograph charges shall be borne by the applicant/RO.

The IO shall not insist on payment of stamp duty in respect of the indemnity bond due to the prevailing situation on account of lockdown, however, the applicant is directed to furnish the stamp duty within 15 days from the date of re-opening of lockdown/courts to the IO and indemnity



bond shall contain an undertaking by the applicant to this effect.

Application moved by applicant stands disposed off accordingly.

Order copy dasti to applicant as prayed.



(Sdnam Gupta)
Duty MM/West/THC/Delhi
06.08.2020

FIR No. 003135/2020
PS : Rajouri Garden
U/S 379/411 IPC

06.08.2020

This is an application for bail U/s 437 Cr.P.C. of accused Khalil @ Mass S/o Sh. Anil Kumar.

Present:- Ld. APP for the state.
Sh. R.K. Giri, Ld Counsel for the accused.

An application U/s 437 Cr.P.C. filed on behalf of accused wherein it is stated that he has been falsely implicated in the present case and is stated to be in JC since 11.06.2020 and he has no role in the alleged offence and thus, it is prayed that the accused be enlarged on bail.


Report filed by the IO. As per the report recovery has already been effected in the present case.

Heard. Perused.

Considering the aforesaid as recovery has already been effected and no useful purpose shall be served by keeping the accused in custody, accused is admitted to bail on furnishing bail bond in the sum of Rs.20,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of this order be given dasti to Ld. Counsel for the accused.


(SONAM GUPTA)

Duty MM, West, THC, Delhi 06.08.2020

***This is an application for releasing articles i.e mobile phone make
Techno Spark on superdari.***

Present: Ld. APP for State.
Applicant in person.

IO has filed his reply. Taken on record.

This Court is of the considered view that the articles has to be released as per directions of Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.

60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.

Considering the facts and circumstances and law laid down by higher courts, articles in question as per seizure memo i.e. mobile phone be released to the applicant on furnishing security bond as per valuation report. IO is directed to get done the valuation as well as photographs of the same prior to the releasing the same to the applicant as per directions of Hon'ble High Court.

Panchnama and photographs shall be filed in the court along with charge sheet.

Copy of this order be given dasti to applicant.

(Sonam Gupta)

Duty MM/West/THC/Delhi/06.08.2020

Dated: 05.08.2020

This is an application for releasing vehicle bearing no. [REDACTED]

HR-13P-9722 on Superdari.

Present:- Ld. APP for the State.

Applicant/registered owner in person.

Reply has been received by IO.

Report perused. As per the report, IO has mentioned that above mentioned vehicle is lying with police and police has no objection if the same be released to the original owner in the present case.

Keeping in view the report of IO and law laid down by Hon'ble High Court Of Delhi in case titled as **Manjit Singh Vs. State in CrI. M.C. No. 4485/2013 and CrI. MA. No. 16055/2013** wherein interalia the law laid down by Hon'ble Supreme Court Of India in case titled as **Sunderbhai Ambalal Desai Vs. State of Gujrat, (2002) 10SC 283** has been reiterated SHO/IO of concerned PS is directed as under:

(i) to release the above mentioned vehicles to the registered owner subject to preparing detailed proper panchnama of above vehicle and after proper verification of the owner;

(ii) take photographs of abovementioned vehicle and file the same alongwith charge-sheet;

(iii) take security bond from applicant to indemnify the claimant, if any to the extent of value of aforesaid vehicle in future;

(iv) to get panchnama and photographs of abovementioned vehicle attested and countersigned by complainant, accused as well by applicant/RO and IO;

Applicant is also directed not to dispose off the vehicle in

question without prior permission of the Court.

Photograph charges shall be borne by the applicant/RO.

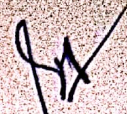
The IO shall not insist on payment of stamp duty in respect of the indemnity bond due to the prevailing situation on account of lockdown, however, the applicant is directed to furnish the stamp duty within 15 days from the date of re-opening of lockdown/courts to the IO and indemnity

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Beant
D-4446/116
9873268080
06/08/2020

bond shall contain an undertaking by the applicant to this effect.

Application moved by applicant stands disposed off accordingly.

Order copy dasti to applicant as prayed.



(Sonam Gupta)
Duty MM/West/THC/Delhi
06.08.2020

This is an application for releasing articles i.e mobile phone make ITEL on superdari.

Present: Ld. APP for State.
Applicant in person.

IO has filed his reply. Taken on record.

This Court is of the considered view that the articles has to be released as per directions of Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014** wherein it has been held that :-

"59. The valuable articles seized by the police may be released to the person, who, in the opinion of the Court, is lawfully entitled to claim such as the complainant at whose house theft, robbery or dacoity has taken place, after preparing detailed panchnama of such articles, taking photographs of such articles and a security bond.


60. The photographs of such articles should be attested or countersigned by the complainant, accused as well as by the person to whom the custody is handed over. Whenever necessary, the court may get the jewellery articles valued from a government approved valuer.

61. The actual production of the valuable articles during the trial should not be insisted upon and the photographs along with the panchnama should suffice for the purposes of evidence.

Considering the facts and circumstances and law laid down by higher courts, articles in question as per seizure memo i.e. mobile phone be released to the applicant on furnishing security bond as per valuation report. IO is directed to get done the valuation as well as photographs of the same prior to the releasing the same to the applicant as per directions of Hon'ble High Court.

Panchnama and photographs shall be filed in the court along with charge sheet.

Copy of this order be given dasti to applicant.


(Sonam Gupta)
Duty MM/West/THC/Delhi/06.08.2020

FIR No. 798/2020
PS : Nihal Vihar
U/S 387/34 IPC

06.08.2020

Shokeen.

This is an application for bail U/s 437 Cr.P.C. of accused Sumit

Present:- Ld. APP for the state.
Sh. Pradeep Rana, Ld Counsel for the accused through VC.

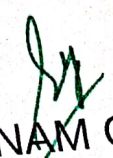
An application U/s 437 Cr.P.C. filed on behalf of accused wherein it is stated that he has been falsely implicated in the present case and is stated to be in JC since 01.08.2020 and he has no role in the alleged offence and thus, it is prayed that the accused be enlarged on bail.

Report filed by the IO. As per the report investigation is at initial stage.

Heard. Perused.

As per the report of IO, the investigation of the case is at initial stage. There are chances of his fleeing from the justice and influencing the witnesses. Thus, this Court is not inclined to grant the benefit of bail to the accused at this stage. Accordingly, application stands dismissed.

Copy of this order be sent to the Ld. Counsel for the accused through e-mail/whatsapp.


(SONAM GUPTA)
Duty MM, West, THC, Delhi 06.08.2020

(28917/18)
E-FIR No. 28917/18
PS : Rajouri Garden

06.08.2020

This is an application seeking release of vehicle bearing no.DL-11SU-4967.

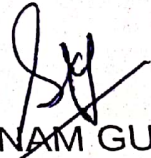
Present:- Ld. APP for the state.
Ld. Counsel for the applicant.

Reply filed by the IO is annexed with the application.

Heard. Perused.

As per reply, the present FIR pertains to PS Aman Vihar. On 02.08.2020, application moved on same grounds has already been disposed off as withdrawn.

Considering the same, present application stands dismissed being infructuous.


(SONAM GUPTA)

Duty MM, West, THC, Delhi 06.08.2020

DD No. 160A dated 15.07.2020
PS : Nihal Vihar

06.08.2020

This is an application seeking release of accused Sanjay Kumar.

Present:- Ld. APP for the state,
IO ASI Malkhan Singh in person.

Ld. Counsel for the applicant/accused has filed the application stating therein that applicant/accused Sanjay Kumar was granted bail in case FIR No.554/2020, PS Mangol Puri U/s 379/411 IPC vide bail order dated 24.07.2020, however, the accused was not released from custody as it was reported by Tihar Jail that a DD no.168 U/s 102 Cr.P.C PS Nihal Vihar is pending disposal. It is reported by the IO that the said Kalandra could not be disposed off as the applicant/accused was arrested by PS Mangol Puri.

Application perused. The same is allowed. Accused Sanjay Kumar be released forthwith in compliance of order dated 24.07.2020 if not required in any other case.

Application stands disposed of.

Copy of the order be sent to Jail Superintendent concerned.

(SONAM GUPTA)
Duty MM, West, THQ, Delhi 06.08.2020

Copy received.

(Anuj Kumar Garg)
(Asst. Secy.)

D-1057/98

CPAA310742

Copy of order sent to court

FIR No.465/2018
PS Nihal Vihar
U/s 457/380/511 IPC
06.08.2020

Present: Ld. APP for the State.
Sh. Anil Kumar Sharma, Ld. LAC for accused Rajinder @
Nanu.

Argument heard on the bail application U/s 437 Cr.P.C. filed on behalf of the accused. It is stated that the accused is in JC for the offence U/s 457/380/511 IPC. Ld. Counsel for applicant/accused seeks interim bail in view of emergent conditions prevailing due to outbreak of COVID-19.

Keeping in view the fact that the accused is in custody and considering the health emergency on account of COVID-19 outbreak, he is admitted to interim bail of 45 days on his personal bond to the satisfaction of jail Superintendent concerned, who shall ascertain from PS concerned as to whether the address furnished by the accused is verified or not.

Accused shall surrender before the Jail Authority concerned after expiry of interim bail for the period of 45 days.

Copy of this order be sent to jail Superintendent concerned, which shall also be treated as release warrant.

Copy of this order be also given dasti, as prayed for.

(Sonam Gupta)
Duty MM/West/THC/De
06.08.20

Copy received

A Sharma
LAC

06/8/2020

Copy of order sent to jail

FIR No. 613/2020
PS : Paschim Vihar West
U/S 380/411/34 IPC

06.08.2020

This is an application seeking release of accused Sunny @
Rahul on personal bond.

Present:- Ld. APP for the state.
Sh. K.K. Singh, Ld LAC for the accused.

It is submitted by the Ld. Counsel for accused that accused has
already been granted bail vide order dated 18.07.2020, however, till now
he could not arrange the surety due to financial difficulty. Thus, it is prayed
that he may be released on personal bond.

Heard. Perused.

Considering the same, the application stands allowed. Let the
accused be released on furnishing personal bond in the sum of Rs.10,000/-
to the satisfaction of the Jail Superintendent concerned.

Application is disposed off accordingly.

Copy of this order be given dasti to Ld. Counsel for the
accused.

(SONAM GUPTA)

Duty MM, West, THC, Delhi 06.08.2020

Copy made
[Signature]
9/2029/06

FIR No. 030677/2019
PS : Hari Nagar

06.08.2020

This is an application moved by applicant seeking rectification in the order of superdari passed by the Court on 31.07.2020.

Present:- Ld. APP for the state.
Sh. Armaan Bhola, Ld. Counsel for applicant.

It is stated by Ld counsel for applicant that vide order dated 31.07.2020, superdari application in the present case FIR was allowed by the Court, however, the number of vehicle has been wrongly mentioned in the order as UK-07DG-7374 instead of UK-07DG-7371.

Heard. Perused.

For the reasons stated, the present application is allowed and vehicle bearing no. UK-07DG-7371 be released to the rightful owner in view of terms of order dated 31.07.2020.

Application stands disposed of.

Copy of this order be also given dasti, as prayed for.

(SONAM GUPTA)
Duty MM, West, THC, Delhi 06.08.2020

Copy Received
Hans
D/3536/13

FIR No. 000192/2020
PS : Hari Nagar
U/S 379/411 IPC

06.08.2020

This is an application for bail U/s 437 Cr.P.C. of accused Akhilesh.

Present:- Ld. APP for the state.
Sh. Almine, Ld Counsel for the accused.

An application U/s 437 Cr.P.C. filed on behalf of accused wherein it is stated that he has been falsely implicated in the present case and is stated to be in JC since 15.07.2020 and he has no role in the alleged offence and thus, it is prayed that the accused be enlarged on bail.

Report filed by the IO. As per the report recovery has already been effected in the present case.


Heard. Perused.

Considering the aforesaid as recovery has already been effected and no useful purpose shall be served by keeping the accused in custody, accused is admitted to bail on furnishing bail bond in the sum of Rs.20,000/- with one surety in the like amount.

Application is disposed off accordingly.

Copy of this order be given dasti to Ld. Counsel for the

accused.


(SONAM GUPTA)
Duty MM, West, THC, Delhi 06.08.2020

This is an application for releasing vehicle bearing no. DL-HR-13P-9722 on Superdari.

Present:- Ld. APP for the State.

Ld. Counsel for applicant/registered owner through VC.

Reply has been received by IO.

Report perused. As per the report, IO has mentioned that above mentioned vehicle is lying with police and police has no objection if the same be released to the original owner in the present case.

Keeping in view the report of IO and law laid down by Hon'ble High Court Of Delhi in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 and Crl. MA. No. 16055/2013** wherein interalia the law laid down by Hon'ble Supreme Court Of India in case titled as **Sunderbhai Ambalal Desai Vs. State of Gujrat, (2002) 10SC 283** has been reiterated SHO/IO of concerned PS is directed as under:

(i) to release the above mentioned vehicles to the registered owner subject to preparing detailed proper panchnama of above vehicle and after proper verification of the owner;

(ii) take photographs of abovementioned vehicle and file the same alongwith charge-sheet;

(iii) take security bond from applicant to indemnify the claimant, if any to the extent of value of aforesaid vehicle in future;

(iv) to get panchnama and photographs of abovementioned vehicle attested and countersigned by complainant, accused as well by applicant/RO and IO;

Applicant is also directed not to dispose off the vehicle in question without prior permission of the Court.


Photograph charges shall be borne by the applicant/RO.

The IO shall not insist on payment of stamp duty in respect of the indemnity bond due to the prevailing situation on account of lockdown, however, the applicant is directed to furnish the stamp duty within 15 days from the date of re-opening of lockdown/courts to the IO and indemnity

bond shall contain an undertaking by the applicant to this effect.

Application moved by applicant stands disposed off accordingly.

Order copy be sent to the Ld. Counsel for the applicant through e-mail/whatsapp.


(Sonam Gupta)
Duty MM/West/THC/Delhi
06.08.2020

FIR No. 787/2019
PS Nangloi
U/s 457/380/411/34 IPC
06.08.2020

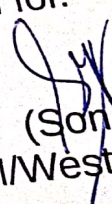
Present: Ld. APP for the State.
Sh. Anil Kumar Sharma, Ld. LAC for accused Anil.

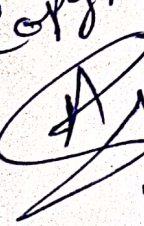
Argument heard on the bail application U/s 437 Cr.P.C. filed on behalf of the accused. It is stated that the accused is in JC for the offence U/s 457/380/411/34 IPC. Ld. Counsel for applicant/accused seeks interim bail in view of emergent conditions prevailing due to outbreak of COVID-19.

Keeping in view the fact that the accused is in custody and considering the health emergency on account of COVID-19 outbreak, he is admitted to interim bail of 45 days on his personal bond to the satisfaction of jail Superintendent concerned, who shall ascertain from PS concerned as to whether the address furnished by the accused is verified or not.

Accused shall surrender before the Jail Authority concerned after expiry of interim bail for the period of 45 days.
Copy of this order be sent to jail Superintendent concerned, which shall also be treated as release warrant.

Copy of this order be also given dasti, as prayed for.


(Sonam Gupta)
Duty MM/West/THC/Delhi
06.08.2020

Copy Received

LAC
06/08/2020
copy of order sent to jail.

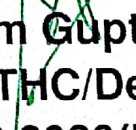
**FIR No. 460/2019
PS Tilak Nagar
U/s 498A/406 IPC**

06.08.2020

Fresh charge sheet filed. It be checked and registered.

Present : Ld. APP for the State through VC.
IO ASI Shambhu Dayal in person.

Put up for consideration on 21.10.2020.


**(Sonam Gupta)
Duty MM/West/THC/Delhi
06.08.2020(k)**


**FIR No. 562/2019
PS Tilak Nagar
U/s 498A/406/34 IPC**

06.08.2020

Fresh charge sheet filed. It be checked and registered.

Present : Ld. APP for the State through VC.
IO ASI Shambhu Dayal in person.

Put up for consideration on 22.10.2020.


**(Sonam Gupta)
Duty MM/West/THC/Delhi
06.08.2020(k)**

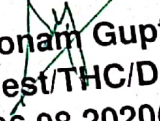
**FIR No. 494/2018
PS Tilak Nagar
U/s 498A/406/34 IPC**

06.08.2020

Fresh charge sheet filed. It be checked and registered.

Present : Ld. APP for the State through VC.
IO ASI Shambhu Dayal in person.

Put up for consideration on 20.10.2020.


(Sonam Gupta)
Duty MM/West/THC/Delhi
06.08.2020(k)